

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

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LOK SABHA

UNSTARRED QUESTION No.2032

TO BE ANSWERED ON FRIDAY, DECEMBER 29th, 2017/PAUSHA 08, 1939 (SAKA)

STREAMLINING OF SELLING POINTS UNDER GST

2032. SHRI HARINDER SINGH KHALSA:

Will the Minister of FINANCE be pleased to state:

(a) whether all the selling points at the ground level have been streamlined in the Goods and Services Tax (GST) framework and if not, the reasons therefor;

(b) whether all the selling points are GST compliant and selling everything as per GST rules; and

(c) if not, the steps taken by the Government against those errant establishments?

MINISTER OF STATE FOR FINANCE

(SHRI SHIV PRATAP SHUKLA)

(a) GST has been introduced in all the selling points at the ground level with effect from 01.07.2017.

(b) & (c) GST being a revolutionary change affecting all sectors of the economy and different stakeholders in all selling points, a massive awareness campaign has been conducted to spread information and awareness about the various provisions of the law amongst all persons at the various selling points. The Government is regularly issuing advertisements in the media (Print/Voice/Visual) to educate the taxpayers about GST laws and procedures. Further, CBEC has conducted various workshops and town hall meetings to educate the taxpayers in this regard. In addition to this, social media (Twitter) has also been extensively used for disseminating information regarding GST laws, rules and tax rates. FAQs on various topics have been issued and printed in all the major daily newspapers by the Government to spread awareness about the GST laws, procedures and tax rates. Compliance verification shall be undertaken in due course of time.
